

CENTRAL ADMINISTRATIVE TRIBUNAL
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No.O.A.350/00240/2014

Date of order : 19.01.2016

Present : Hon'ble Mrs. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

FARING MONDAL
VS.
UNION OF INDIA & ORS.
(E. RLY.)

For the applicant : None
For the respondents : Mr. A.K. Guha, counsel

ORDER

Per Mrs. Bidisha Banerjee, J.M.

None appears for the applicant. Ld. counsel for the respondents is present.

2. Ld. counsel for the respondents handed over a communication dated 28.08.2015 issued by Assistant Divisional Finance Manager, for Sr. Divisional Finance Manager, Eastern Railway, Howrah, to him, which reads as under:-

"Matter has been examined and as per Railway records and declaration of the pensioner through Pension Booklet, settlement dues were finalized to Sri Faring and original pension payment order was issued in favour of said Sri Faring authorizing the bank to make disbursement of monthly pension.

Now, the applicant in the instant case being Sri Faring Mondal requires to substantiate whether the petitioner of the instant case and the pensioner as recorded in Railway Books of records are one and identical. Further proceeding of the case is dependent on finalization of the issue.

However, it is stated that on implementation of 6th CPC, pension of Sri Faring holding PPO No.02013197707 has been revised in due course. A sum of Rs.31335/- towards difference of DCRG and Rs.20890/- towards difference of Leave Salary were passed vide CO7 No.0900304 dated 29.04.2009. Subsequently, revised PPA was issued to the Pension Disbursing authority in the month of May, 2009 to effect revised pension. But reason of non-implementation of the said order by the pension Disbursing authority is not understood. However, a duplicate revised order vide No.44/Pen/HWH/PSB/31977/Rev/Vith PC/Full Pension dated 11.08.2015 has been issued to the pension Disbursing authority again to effect revised pension, if already not effected (copy enclosed).

You are, therefore, requested to apprise the fact before the Hon'ble Court on the scheduled date of hearing on 02.09.2015."

Referring to the above, Ld. counsel for the respondents submits that all the dues have been paid to the applicant, and duplicate PPO was issued to the Pension Disbursing Authority to effect the revised pension, therefore, nothing remains to be done on the part of the respondents.

4. In view of the above, the O.A. is disposed of with liberty to the applicant to prefer a representation, if he is still aggrieved. No cost.

(J. Das Gupta)
Administrative Member

(B. Banerjee)
Judicial Member

s.b